

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SIGMA CHEMTRADE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/08/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24119MP2007PTC019722
5.	Address of the registered office and principal office (if any) of corporate debtor	SIGMA HOUSE' 170/22, R.N.T. MARG, FILM COLONY INDORE MP 452001 IN
6.	Insolvency commencement date in respect of corporate debtor	26/08/2022 <b>Date of Receipt of Order: 30/08/2022</b>
7.	Estimated date of closure of insolvency resolution process	26/02/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Chhaya Gupta</b> <b>Regd. No. IBBI/IPA-002/IP-N00984/2020-2021/13133</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore-452018, MP <b>Email:</b> <a href="mailto:guptachayacs@gmail.com">guptachayacs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 911, Apollo Premier, Near Vijay Nagar Square, Indore-452010, MP. <b>Email:</b> <a href="mailto:cirp.sctpl@gmail.com">cirp.sctpl@gmail.com</a>
11.	Last date for submission of claims	13/09/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>



**FOR THE ATTENTION OF THE CREDITORS OF SIGMA CHEMTRADE PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal, **Indore Bench** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Sigma Chemtrade Private Limited** on 26.08.2022, **date of receipt of order: 30.08.2022.**

The creditors of **Sigma Chemtrade Private Limited**, are hereby called upon to submit their claims with proof on or before **13.09.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



*Chaya*

**Chaya Gupta**

**IBBI/IPA-002/IP-N00984/2020-2021/13133**  
**Interim Resolution Professional**  
**of Sigma Chemtrade Private Limited**

**Date: 31.08.2022**  
**Place: Indore**